

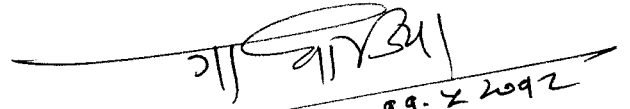
HIGH COURT OF CHHATTISGARH: BILASPUR

ENDORSEMENT

Endt. No. 265/Confdl./2018
I-8-2/2002 (Pt. X)

Bilaspur dated the 11 / 05 / 2018

Copy of Corrigendum no. A-12023(1)/15/2016-Admn.III(LA) dated 19.04.2018 issued by the Under Secretary to the Government of India, Ministry of Law & Justice, Department of Legal Affairs, New Delhi is enclosed herewith regarding appointment of President, Income Tax Appellate Tribunal (ITAT) for information of the candidates concerned.


99.2.2018
(Gautam Chourdiya)
Registrar General

Encl: As above

No. A-12023(1)/15/2016-Admn. III (LA)
Government of India
Ministry of Law & Justice
Department of Legal Affairs

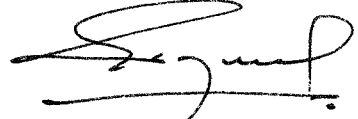
MOST IMMEDIATE

Shastri Bhawan, New Delhi
Dated the 19th April, 2018

CORRIGENDUM

Attention is invited to this Department's communication of even number dated 6th April, 2018, regarding appointment to the post of President in the Income Tax Appellate Tribunal (ITAT).

2. Inadvertently, in paragraph 4 of the said communication, serving or retired Chief Justices of High Courts has been written instead of serving or retired Judges of High Courts, accordingly, the same may be read as "serving or retired Judges of High Courts".



(Suneef Sachdeva)
Under Secretary to the Government of India

☎ : 23389127

To

- (i) The Registrars General of all High Courts
- (ii) The President, Income Tax Appellate Tribunal.

03 MAY 2018

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